Matters raised

MR. DEPUTY CHAIRMAN: You cannot raise it. ...(Interruptions)... What happened in the other House cannot be raised here. It is not permitted ...(Interruptions)... Sit down ...(Interruptions)...

DR. CHANDAN MITRA: \*

MR. DEPUTY CHAIRMAN: That is not going on record. ...(Interruptions)... However, hon. Members, the matter raised here is this. Mr. Yechury, please listen to me. However, hon. Members, the matter raised is very serious. And, hon. Yechury has also raised a point that this House has passed a law and that is the law of the land. But, in spite of that, the Committee which is to be constituted for safety of the working women has not been constituted. I would like the Government to react on this as early as possible.

Now, Shri P. Rajeeve ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: You cannot raise it I ruled it out. ... (Interruptions) ....

DR. CHANDAN MITRA: \*

श्री अविनाश राय खन्ना (पंजाब): सर, उसका नाम नहीं लिया है। (व्यवधान)

MR. DEPUTY CHAIRMAN: Please. It is not going on record. ...(Interruptions)... It is not going on record. Nothing is going on record. Mitraji, nothing is going on record ...(Interruptions)... You are a senior Member. Behave properly. Please, sit down. Mr. P. Rajeeve, please.

# Destroying of files in the Ministry of Home Affairs relating to the records of Cabinet Meeting held just before the Announcement of the news of Gandhiji's Assassination

SHRI P. RAJEEVE (Kerala): Sir, thank you for allowing me to raise this issue. I would like to invite the attention of the House to a very important matter. There have been reports in the media, like 'The Times of India' and 'The DNA', that more than 1.5 lakh files in the Ministry of Home Affairs have been destroyed as per the direction of the Prime Minister of India. According to reports, these include several historical documents. ...(*Interruptions*)... They include files regarding decision on the former President, Dr. Rajendra Prasad, refusal of his pension and giving it to the Calamity Fund; the decision on former Prime Minister, Shri Lal Bahadur Shastri, refusal of his slalary and giving it to the Calamity Fund. But, one most important file relates to records of the Cabinet Meeting which took place just before the news of Mahatma Gandhiji's assassination was formally announced. ...(*Interruptions*)...

<sup>\*</sup>Not recorded.

## 256 *Matters raised* [Shri P. Rajeeve]

[RAJYA SABHA]

with Permission

Sir, after the assassination of Mahatma Gandhiji, the Father of our Nation, the Cabinet had a meeting and that meeting discussed all aspects of that. As per the directions of the Prime Minister, it is reported that the Ministry of Home Affairs has destroyed these important historical documents. Sir, I would like to know from the Government, under what situation the Ministry of Home Affairs has taken this decision. Why was the Prime Minister in a hurry to give orders to the Ministry of Home Affairs to destroy these historically important documents?

Sir, it is reported in 'The Times of India', 'The DNA', that just after taking the oath, Prime Minister gave a direction to the Ministry of Home Affairs and Ministry of Home Affairs destroyed more than 1.5 lakh files. Why is this Government in a hurry to take this decision? I am afraid, this Government is trying to rewrite the history of our country. They want to destroy all relevant documents...

MR. DEPUTY CHAIRMAN: Don't make allegation.

SHRI P. RAJEEVE: They want to destroy all relevant documents in connection with the assasination of Mahatma Gandhi. They want to destroy the evidence of the role of some Hindutva forces behind the assassination of Mahatma Gandhi. Sir, this is a very important thing. Moreover, in the case of files containing documentation of the historical and crucial period, just after Independence, it must be ensured that the House does not permit such things. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is not on record, please sit down. ...(Interruptions)... The time is over. ...(Interruptions)... Mr. Rajeeve, you have made your point. ...(Interruptions)...

Associating yourself with the matter raised is okay.

SHRI SITARAM YECHURY (West Bengal): Sir, I associate myself with the matter raised.

PROF. SAIF-UD-DIN SOZ (Jammu and Kashmir): Sir, I too associate myself with the matter raised.

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I too associate myself with the matter raised.

SHRI HUSAIN DALWAI (Maharashtra): Sir, I too associate myself with the matter raised.

SHRI JESUDASU SEELAM (Andhra Pradesh): Sir, I too associate myself with the matter raised.

MR. DEPUTY CHAIRMAN: I have called Sharad Yadavji; why are you all standing? ... (Interruptions)... Okay; you have associated yourself.

श्री शरद यादव (बिहार): माननीय उपसभापति जी, माननीय सदस्य ने जो बात उठाई है, इस सम्बन्ध में मेरा कहना केवल यह है कि पिछे का इतिहास हमेशा देश को आगे का सबक देता है। होम मिनिस्ट्री की जो फाइल है, जिसके बारे में ये बता रहे हैं, अगर यह बात सच है, तो मैं यह कहना चाहूँगा कि आप इतिहास को इस प्रकार स्क्रैप नहीं कर सकते और इसके लिए आपको देश की जनता ने किसी तरह का मैंडेट नहीं दिया है। इसलिए मैं बहुत गंभीरता के साथ सरकार से, खास तौर से श्री रवि शंकर प्रसाद जी से कहूँगा कि इस मामले को यहीं समाप्त किया जाए और इस पर सफाई दी जाए कि इतिहास की जो फाइल है, जो इतिहास आगे का सबक बनता है, उस मामले को सरकार को गंभीरता से लेना चाहिए। मैं आपसे इतना ही निवेदन करना चाहता हूँ।

Matters raised

श्री अली अनवर अंसारी (बिहार): इस तरह की फाइलों को तो आर्काइव में रखा जाता है, डिस्ट्रॉय नहीं किया जाता।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Nothing more than associations, please. ... (*Interruptions*)... Mr. Ravi Shankar Prasad.

SHRI SUKHENDU SEKHAR ROY (West Bengal) : Sir, this relates to a very important ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN : I have called the Minister. Is the Minister yielding ? I don't know. ...(*Interruptions*)... If the Minister is yielding, you can speak.

SHRI SUKHENDU SEKHAR ROY : It is said that under the direction of the Prime Minister it has been done. We don't know whether it is true or wrong.

MR. DEPUTY CHAIRMAN : The Government would react to it. That is why the Minister...

SHRI SUKHENDU SEKHAR ROY : The hon. Prime Minister should come and make a statement.

MR. DEPUTY CHAIRMAN : No, no; you can't say that.

SHRI SUKHENDU SEKHAR ROY : The Prime Minister should come here and make a statement.

MR. DEPUTY CHAIRMAN : Mr. Minister, please. See, it is collective responsibility; the hon. Minister will react. ...(*Interruptions*)... No, please sit down. You made your point. ...(*Interruptions*)... Don't you want to listen to the reply? You raised your point, then, wait for the reply. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY : Sir, there is no denial from the Government. The *Times of India* specifically mentioned the role of the Prime Minister. ...(*Interruptions*)... There is no official refusal by the Government. ...(*Interruptions*)...

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND THE MINISTER OF LAW AND JUSTICE (SHRI RAVI

SHANKAR PRASAD) : Can I speak, Sir? ...(Interruptions)... I am not yielding, Sir, ...(Interruptions)...

**श्री शरद यादवः** यह गलत बात है। ...(व्यवधान)... आप पहले मंत्री जी को जवाब देने दीजिए, तब बोलिए। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I called the Minister and he is not yielding. Mr. Rajeeve, you please sit down. Mr. Minister, please.

SHRI RAVI SHANKAR PRASAD: Sir, I have just learnt about the allegation. The Government completely refutes the allegation.

SHRI SUKHENDU SEKHAR ROY: That is not enough.

SHRI RAVI SHANKAR PRASAD: This whole allegation against the hon. Prime Minister is completely wrong; I deny it ompletely and emphatically. That is all the position of the Government, Sir. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Okay; thank you. Now, Shri D. Raja. ... (Interruptions)... That is over. Now, Shri D. Raja. ... (Interruptions)...

प्रो. राम गोपल यादव (उत्तर प्रदेश): सर, ...(व्यवधान)... माननीय मंत्री जी ने जो कहा, अगर यह बात सही है, तो ...(व्यवधान)... जिस पेपर ने यह छापा है, उस पर आपने क्या कार्रवाई की? ...(व्यवधान)... न खंडन किया, न कार्रवाई की। ...(व्यवधान)...

SHRI SUKHENDU SEKHAR ROY: Then the Government should reprimand the Editor of the newspaper. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: That is over. ...(Interruptions)... That is over. ...(Interruptions)... No, nothing is going on record. ...(Interruptions)... That is over. ...(Interruptions)... Shri D. Raja. ...(Interruptions)...

SHRI P. RAJEEVE: I request the Government to come forward with a stauts report. ... (Interruptions)...

**प्रो. राम गोपल यादवः** सर, मंत्री जी बताएं कि वे इस पर क्या कार्रवाई कर रहे हैं? ...(व्यवधान)... जो गलत रिपोर्ट छापी है, उस पर क्या कार्रवाई की जा रही है? ...(व्यवधान)...

SHRI SUKHENDU SEKHAR ROY: If the newspaper has done anything wrong, then the Government should take action against it. ... (Interruptions)...

SHRI P. RAJEEVE: Sir, the Government should come forward with a status report of these files. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, Shri D. Raja. ...(Interruptions)... There are other ways of raising it. ...(Interruptions)... There are other ways of raising it, but not now. ...(Interruptions)... I have called Shri D. Raja. ...(Interruptions)... I have called Shri D. Raja. ...(Interruptions)...

SHRI P. RAJEEVE: Sir, the Government should come forward with a stauts report of these files. This is a very important issue. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: See, there are other ways of raising it. Sit down. ... (*Interruptions*)... Now, it is over. You raised the issue under Zero Hour, and the Minister responded. That is over. Now, sit down. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY : Sir, this relates to the history of our country. ... (Interruptions)...

श्री शरद यादवः उपसभापति जी, ...(व्यवधान)... मैं एक विनती करना चाहता हूँ। ...(व्यवधान)... सर, मेरी एक विनती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I have given the floor to Shri D. Raja. ... (Interruptions)... What do you want?

SHRI TAPAN KUMAR SEN: Sir, the Government has denied it. Now, they should come out with a status report of the files. ...(*Interruptions*)... The Government must come out with a status report of the files. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You cannot decide like that. ...(Interruptions)... Sit down. ...(Interruptions)... I will be forced to adjourn the House. ...(Interruptions)... I will have to adjourn the House, if this is the way. ...(Interruptions)... I will adjourn the House, if this is the way. See, Zero Hour is for the hon. Members. That is why I am continuing. I will adjourn the House then. ...(Interruptions)... Nothing is going on record except what Shri D. Raja says. ...(Interruptions)...

SHRI SUKHENDU SEKHAR ROY: \*

MR. DEPUTY CHAIRMAN: What Shri Sukhenu Sekhar Roy says will not go on record. Only what Shri D. Raja says will go on record.

SHRI SUKHENDU SEKHAR ROY: \*

MR. DEPUTY CHAIRMAN: Mr. Rajeeve, you raised your point in the Zero Hour and the Government responded to it unusually. What more do you want? You sit down. ...(Interruptions)... No, no. ...(Interruptions)... There are other ways of raising it. Now, Shri D. Raja. ...(Interruptions)...

#### श्री अली अनवर अंसारीः \*

MR. DEPUTY CHAIRMAN : Then, I will adjourn the House. ... (Interruptions) ....

SHRI SUKHENDU SEKHAR ROY: \*

MR. DEPUTY CHAIRMAN: Now, Shri D. Raja. ... (Interruptions)... What do you want? ... (Interruptions)... You cannot ask that ... (Interruptions)... I will have to adjourn

<sup>\*</sup>Not recorded.

260 *Matters raised* [Mr. Deputy Chairman]

[RAJYA SABHA]

with Permission

the House. ...(Interruptions)... Shri Raja, you start speaking. ...(Interruptions)... Why don't you speak? ...(Interruptions)... Shri D. Raja, you start speaking. ...(Interruptions)...

श्री अली अनवर अंसारीः \*

MR. DEPUTY CHAIRMAN: Shri Sukhendu Sekhar Roy, it is ufair on your part. You take your seat. ... (Interruptions)...

SHRI SUKHENDU SEKHAR ROY: Sir, I have a point of order under rule 258. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Under which rule?

SHRI SUKHENDU SEKHAR ROY: Sir, my point of order under rule 258.

MR. DEPUTY CHAIRMAN: Okay.

SHRI SUKHENDU SEKHAR ROY: Sir, a serious issue has been raised on the floor of the House, which relates to our national history, *inter alia* stating that one lakh fifty thousand important documents have been destroyed under the orders of the hon. Prime Minister. If that report goes wrong, then it is the duty of the Government to book the editor of that newspaper or come out with the truth. ...(*Interruptions*)... The Prime Minister should come. ...(*Interruptions*)... I want a ruling from you. ...(*Interruptions*)...

श्री अली अनवर अंसारीः सर, सरकार कोई कार्रवाई नहीं कर रही है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please sit down. ...(Interruptions)... Let me complete. ...(Interruptions)...

श्री अली अनवर अंसारीः सर, यह राष्ट्रपिता महात्मा गांधी से जुड़ा सवाल है। ...(व्यवधान)...

SHRI SUKHENDU SEKHAR ROY: We want an effective reply. ... (Interruptions) ....

श्री अली अनवर अंसारीः सर, सरकार क्या कार्रवाई नहीं कर रही है ? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: But let me reply to that. ...(Interruptions)... What do you want? ...(Interruptions)... What is the point of order? ...(Interruptions)... If you people behave like this, what can I do? ...(Interruptions)... Sit down. ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: Let me explain my point of order. ...(Interruptions)... Mr. Deputy Chairman, you listen to us, then you give your ruling please. ...(Interruptions)... The point is, as Mr. Sharad Yadav was saying, it is a very crucial question. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What is your point of order and under what rule? ...(Interruptions)...

PROF. SAIF-UD-DIN SOZ: It is under Rule 258. Any Member can raise the point of order and he should be given an opportunity. ...(*Interruptions*)... This is my right to explain. ...(*Interruptions*)... Since the name of the hon. Prime Minister is involved,

<sup>\*</sup>Not recorded.

allegation may be true. ...(Interruptions)... Kindly listen to me. ...(Interruptions)... Have patience. ...(Interruptions)... Prime Minister's name is involved. The allegation may be correctoritmaybewrong.ButthePrimeMinistershouldcomeandgiveaclarification. ...(Interruptions)... It is a very serious question. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: All of you please sit down. ...(Interruptions)... Sit down, please. Please sit down. ...(Interruptions)... Two point of order have been raised. Let me give my ruling. ...(Interruptions)... Sit down. ...(Interruptions)... Mr. Kalita, please sit down. ...(Interruptions)... I am asking you to sit down. ...(Interruptions)... Sit down please; sit down there. ...(Interruptions)... I heard you. Please sit down. ...(Interruptions)... What is this?

SHRI BHUBANESWAR KALITA (Assam): The Prime Minister should come out with the truth. ...(Interruptions)...

श्री अली अनवर अंसारीः सर, यह राष्ट्रपिता महात्मा गांधी से जुड़ा हुआ सवाल है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Kalita, sit down. ...(Interruptions) ... I want to tell the hon. Members that there should be some decorum in the House. I could have adjourned the House. I only thought that there are some Zero Hour submissions which are important, so I will allow. Otherwise, I would have adjourned. This is very unfair. ...(Interruptions)... I am giving ruling for your point of order. ...(Interruptions)... Please sit down. ...(Interruptions)... You do not want to hear. ...(Interruptions)... Sit down. ...(Interruptions)... Let me give the ruling. ...(Interruptions)... Sit down. ...(Interruptions)... After all I am also a human being. Don't make me so tensed on this issue. Let me give the ruling. I am ready to listen to everybody. ...(Interruptions)... I gave an opportunity and instead of three minutes, I have given more than three minutes. ...(Interruptions)... I allowed points of order to be raised. After raising the point of order, let me explain, let me reply to that. That is my duty. The question is very simple. I crave the indugence of the House. ...(Interruptions)... First of all, the question is that Mr. P. Rajeeve raised a matter during Zero Hour. the first thing is that in Zero Hour matters, as everybody knows, allegation is not to be raised. ... (Interruptions) ... Let me complete. ...(Interruptions)... Let me complete. ...(Interruptions)... You do not want me to complete. ...(Interruptions)... Sit down. ...(Interruptions)... It is very unfortunate that the Chair is not allowed to speak. ...(Interruptions)... If you do not want the Chair to speak, then what can I do? Nothing will go on record.

SHRI P. RAJEEVE: \* SHRI MADHUSUDAN MISTRY: \* PROF. SAIF-UD-DIN SOZ: \*

<sup>\*</sup>Not recorded.

#### 262 Matters raised

### [RAJYA SABHA]

with Permission

MR. DEPUTY CHAIRMAN: What is this? ...(Interruptions)... Sit down. ...(Interruptions)... Let me complete. ...(Interruptions)... Mr. Mistry, please sit down. ...(Interruptions)... This is very bad. ...(Interruptions)... Mr. Rajeev, please listen to me. ...(Interruptions)... What I have said is about the procedure. ...(Interruptions)... However, the matter has been raised here. ...(Interruptions)... I know. ...(Interruptions)... He said that it is from a newspapaer report. ...(Interruptions)... Yes, it is from a newspaper report. And, I did not say any thing about that. ... (Interruptions)... I did not do anything on that. It is on record. ... (Interruptions)... After having said this, and this being on record, it is up to the Government, if they want, they can react to that. ...(Interruptions)... The Government has reacted to that and the Law Minister has totally refuted the charge. ...(Interruptions)... What is this? Please sit down. ...(Interruptions)... Let me speak. ...(Interruptions)... You are not allowing me to speak. ...(Interruptions)... Let me complete. ...(Interruptions)... This is indicipline to the core. ...(Interruptions)... You are not allowing the Chair to complete. ... (Interruptions)... This is indiscipline to the core. ...(Interruptions)... You are not allowing the Chair to complete. ...(Interruptions)... What are you doing? ...(Interruptions)... Please sit down. ...(Interruptions)... Let me complete. ...(Interruptions)... Prof. Soz, please sit down. ...(Interruptions)... Let me complete. ...(Interruptions)... What are you doing? ...(Interruptions)... Please allow me to complete. ...(Interruptions)... Sit down, please, ...(Interruptions)... Let me complete. ...(Interruptions)... I have not completed. ...(Interruptions)... Mr. Tapan Kumar Sen, please sit down. ...(Interruptions)... Mr. Sen, not allowing the Chair even to complete. ...(Interruptions)... I am sorry ...(Interruptions)... Mr. Sukhendu Sekhar Roy, allow me to complete. ...(Interruptions)... See, what you have raised may be very relevant to you. I have no problem about that. ...(Interruptions)... But after ...(Interruptions)... Mr. Sukhendu Sekhar Roy, please listen to me. ...(Interruptions)... Mr. Sukhendu Sekhar Roy ...(Interruptions)... Please listen to me. ...(Interruptions)... Please listen to me ...(Interruptions)... Please sit down. ...(Interruptions)... Let me complete. ...(Interruptions)... Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... After the Minister has given the reply ... (Interruptions)... See, as far as the Zero Hour is concerned, that Zero-Hour-issue is over. ... (Interruptions)... If you have any complaint about the Minister, if you do not agree to what the Minister has said, or, if you have some other thing, you can resort to some other means that are there in the rules, and you know what to do. But, for now, this chapter is closed. ... (Interruptions)... Now, Shri D. Raja. ... (Interruptions)... Shri D. Raja. ...(Interruptions)... Shri D. Raja. ...(Interruptions)... Why are you not allowing him? ...(Interruptions)... You can give notice. ...(Interruptions)... There are other avenues in the Rule Book. ... (Interruptions) ... Sit down, please. There are other avenues too in the Rule Book. ...(Interruptions)... Please sit down. ...(Interruptions)... If you don't agree with the Minister, there are other avenues. ... (Interruptions)... Please sit down. ... (Interruptions) ...

SHRI P. RAJEEVE: Sir, this is the Parliament too, not only the Government. ... (Interruptions)... This is the duty of the Parliament too. ... (Interruptions)...

श्री अली अनवर अंसारी: ये क्या कार्रवाई कर रहे हैं, यह बताएं।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Shri D. Raja. ...(Interruptions)... No, I am not allowing. ...(Interruptions)... No; no. I have heard you. Please sit down. ...(Interruptions)...

SHRI P. RAJEEVE: This is the Duty of the Parliament also to protect the historic documents. ...(*Interruptions*)... It is not only the duty of the Government, but also the duty of the Parliament to protect the historic documents. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. D. Raja, you can renew your notice tomorrow. ... (*Interruptions*)... The House is adjourned to meet at 2.00 p.m.

The House then adjourned at fifty- nine minutes past twelve of the clock.

The House re-assembled at two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN: Now, Short Duration Discussion. ...(Interruptions)... Pardon.

PROF. SAIF-UD-DINSOZ: Sir, the point of order is....

MR. DEPUTY CHAIRMAN: Point of order, before I start! ... (Interruptions) ....

PROF. SAIF-UD-DINSOZ: Yes. I want to draw your attention to Rule 238A also. Then, the ruling can...

MR. DEPUTY CHAIRMAN: Okay, under what rule?

PROF. SAIF-UD-DINSOZ: Sir, under Rule 258. ...(Interruptions)... My point is that since Prime Minister's name has been mentioned and 'Times of India' is a prestigious newspaper...

MR. DEPUTY CHAIRMAN: Now, listen.

PROF. SAIF-UD-DINSOZ: It must have a souce telling it. It is not a void allegation because they have done their survey. My point is, since hon. Prime Minister's name has been mentioned, he must come to the House...

MR. DEPUTY CHAIRMAN: This is not a point of order.

PROF. SAIF-UD-DINSOZ: ... and make a statement so that we could seek clarifications. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: See, there is no point of order in that because you have quoted Rule 258. ...(*Interruptions*)...

PROF. SAIF-UD-DINSOZ: Sir, I have also given notie under Rule 238A.

MR. DEPUTY CHAIRMAN: That is only an enabling provision. No rule is violated here. ...(*Interruptions*)... So, it is not a point of order. Further, I would like to tell you that in the morning, in the Zero Hour, it was raised, and the Government has refuted it. That is end of the matter as far as the Chair is concerned.

PROF. SAIF-UD-DINSOZ: Their denial is not enough. Prime Minister's name has been mentioned and a serious allegation has been made.

MR. DEPUTY CHAIRMAN: No, no, please. Now, Short Duration Discussion.

SHRI P. RAJEEVE: Sir, we have requested the ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. That was over in the morning.

SHRI P. RAJEEVE: Sir, this is continuation of that session ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. It is over. ...(*Interruptions*)... That is over. The Government has refuted it. As far as the Chair is concerned, that is the end of it. ...(*Interruptions*)...

SHRI D. RAJA: I seek a clarification from the Chair.

MR. DEPUTY CHAIRMAN: What is it?

SHRI D. RAJA: I gave a notice to raise an issue during the Zero Hour. You called me twice, thrice.

MR. DEPUTY CHAIRMAN: I called you more than thrice!

SHRI D. RAJA: There was no order in the House.

MR. DEPUTY CHAIRMAN: Yes.

SHRI D. RAJA: So, I could not speak.

MR. DEPUTY CHAIRMAN: What can I do? I have no police force!

SHRI D. RAJA: The issue is not over because generally Zero Hour issue.. ....(Interruptions)...

MR. DEPUTY CHAIRMAN: You will get an opportunity again. ...(*Interruptions*)... You will get an opportunity again. You renew your notice. ...(*Interruptions*)... You will get an opportunity.

SHRI D. RAJA: No, Sir. Tomorrow being the Budget day, I don't think we will have an opportunity to raise that issue.

MR. DEPUTY CHAIRMAN: How can you presume all this? It is for the Chairman to decide.

SHRI D. RAJA: I am telling you. That is our practice. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is for the Chairman to decide.

SHRI D. RAJA: What I am saying is I wanted t raise a very serious issue concerning the miserable plight of fishermen. Even though they are from Tamil Nadu, they are Indian fishermen.

MR. DEPUTY CHAIRMAN: Not only you, we all are concerned about them.

SHRI D. RAJA: I wanted to raise related issues. It is not a small issue. The Government should understand this. It is having an impact on the bilateral relationship with Sri Lanka. It is good that the new Government invited Mr. Rajapaksa for swearing-in ceremony even though there was a strong protest in the State of Tamil Nadu. That is a different thing. I am not getting into that. But what I am saying is, we will have to discuss certain issues relating to the bilateral relationship...

MR. DEPUTY CHAIRMAN: So, you give a notice. Okay.

SHRI D. RAJA: ...between India and Sri Lanka, particularly, on the maritime boundary line agreements. They need to be reopened. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You give a proper notice.

SHRI D. RAJA: Even ... (*Interruptions*)... has agreed to have a relook at those issues. What I am saying is today it could not be raised.

MR. DEPUTY CHAIRMAN: You give a proper notice.

SHRI D. RAJA: Then, I am asking the Chair when you will allow me.

MR. DEPUTY CHAIRMAN: You give a proper notice.

SHRI D. RAJA: That is what I am asking.

MR. DEPUTY CHAIRMAN: Now, Short Duration Discussion.

SHRI P. RAJEEVE: Sir, the Leader of the House is here. We want a status report on these files. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. You can't raise it now. What is raised in the Zero Hour and replied to cannot be raised now. It is not allowed. Now, Ram Gopal Yadavji. ...(Interruptions)...

SHRI P. RAJEEVE: It is a very important issue. ... (Interruptions) ....

MR. DEPUTY CHAIRMAN: How can you raise it again? The Government has replied to it. Ram Gopal Yadavji.